

Funds from centrally sponsored schemes

1624. SHRI CHANDRA MOHAN SINHA: Will the Minister of WELFARE be pleased to state:

(a) what are the criteria for allotment of funds under the centrally sponsored schemes;

(b) the details of the amount allotted during the year 1990-91 and 1991-92, under these schemes, statewise; and

(c) whether the allotment for Orissa has been utilised in full during the last two years and if so, under which schemes and what are the achievements thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Different criteria are followed for sanctioning grant-in-aid and release of funds under different schemes.

(b) A Statement is laid on the Table of the House. [See Appendix CLXIII. Annexure No. 31].

(c) Information is being collected and will be laid on the Table of the House.

Possession of the Sarai of Aukaf

1625. SHRI SHABBIR AHMAD SALARIA: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that a private institute called "Danashkadah" has been handed over the possession and control of Sarai of the Aukaf adjacent to the Jamia Masjid Talab Khatihan, Jammu by the recently outgoing Administrator of Aukaf Jammu; if so, what are the details of the terms;

(b) the total amount spent out of the Aukaf fund in additions, alterations etc. of the said Danashkadah;

(c) whether all this was authorised by the Government of Jammu and Kashmir or by the concerned adviser to the Governor; and

(d) what steps are proposed to be taken to retrieve the said property and the said amount?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (d) Information is being collected and will be laid on the Table of the House.

Income of Wakf Boards

1626. SHRI MOHAMMED AFZAL alias MEEM AFZAL: Will the Minister of WELFARE be pleased to state the Statewise income of the Wakf Boards in the country during the year 1991-92?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Information is being collected and will be laid on the Table of the House.

1627. [Transferred to the 14th May, 1992]

Government institutions in M.P.

1628. SHRI RAGHAVJI: Will the Minister of WELFARE be pleased to state:

(a) what are the names of the institutions in Madhya Pradesh which are being provided with grants directly from the Central Government for the handicapped and other social welfare programmes as on 31-3-1992;

(b) what is the amount of grants provided by Government to each institution during the year 1991-92; and

(c) what are the reasons for not providing these grants through the State Government?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (b) a Statement is laid on the Table of the House. (See below).

(c) Although the recommendations of the State Governments are kept in view while releasing central grant, money is not routed through State Governments to avoid delay.